

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

ORIGINAL APPLICATION NO.61/1459/2018

Chandigarh, this the 6th day of December, 2018

...

CORAM: HON'BLE MRS. AJANTA DAYALAN, MEMBER (A)

...

Sh. Krishan Chand S/o Sh. Lalli Ram, aged 65 years, R/o Village Bishal Jattan, P.O. Kawa, District and Tehsil, Udhampur (JK)-182104, (Group-C).

... APPLICANT

(Present: Mr. K.B. Sharma, Advocate)

VERSUS

1. Union of India through its Secretary, Govt. of India, Ministry of Power, Shram Shakti Bhawan, Rafi Marg, New Delhi-110001.
2. Senior Manager (HR) Regional Office, NHPC, Jammu-180001.

... RESPONDENTS

ORDER (Oral)

...

AJANTA DAYALAN, MEMBER (A):-

1. Heard. The learned counsel for the applicant submitted that the applicant served respondent department from 1971 to 1983 in various capacities in the project works under Ministry of Power, and thereafter he was transferred to NHPC Limited. He retired from service on 31.08.2012. However, retiral benefits due to him because of his service in the project works under the Ministry of Power have not yet been granted to him,

on the ground that he has not completed 10 years of regular service. The learned counsel for the applicant stated that he moved a legal notice dated 20.03.2018 (Annexure A-1), which is yet to be replied by the respondent-department. The learned counsel further submitted that the applicant will be satisfied if the direction is issued to the respondents to take a view on his pending legal notice, in a time bound manner.

2. Issue notice to the respondents.
3. At this stage, Mr. Sanjay Goyal, Senior Central Government Standing Counsel, appears and accepts notice on behalf of the respondents, and does not object to the prayer of the applicants.
4. Therefore, with the consent of both the counsels for the parties, OA is disposed of in limine with a direction to respondent no.1 to take a view on the legal notice of the applicant, within a period of two months, from the date of receipt of certified copy of this order. Needless to say, this order does not reflect, in any manner, an expression on the merits of the case.

(AJANTA DAYALAN)
MEMBER (A)

Date: 06.12.2018.

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